

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]	
FOR THE ATTENTION OF THE CREDITORS OF KUNAL STRUCTURAL DEVELOPERS & INDUSTRIES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Kunal Structural Developers & Industries Private Limited
2. Date of incorporation of corporate debtor	26.06.2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2007PTC165199
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1st Floor, 5 Pusa Road, Near Karol Bagh Metro Station, New Delhi-110005
6. Insolvency commencement date in respect of corporate debtor	23.05.2022
7. Estimated date of closure of insolvency resolution process	19.11.2022 i.e. 180 days from Insolvency Commencement Date
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pramod Kumar Sharma Reg. No. IBBI/PA-002/IP-N00110/2017-18/10258
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: H. No.-16, Dasharath Kunj-B, West Arjun Nagar, Agra, Uttar Pradesh-282001 Email id: pksharmafcs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: H. No.-16, Dasharath Kunj-B, West Arjun Nagar, Agra, Uttar Pradesh-282001 E-mail id: pksharmafcs@gmail.com; cirp.kunalstructural@gmail.com
11. Last date for submission of claims	06.06.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	On the basis of audited financial statements of the Corporate Debtor for the FY 2015-16 available on the Registrar of Companies, National Capital Territory of Delhi and Haryana Portal, only one class of creditors i.e., the Allottees/ Investors under the Real Estate Project could be ascertained and thus, is being considered.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Name: Mr. Satyendra Sharma Regd No.- IBBI/PA-002/IP-N00737/2018-19/12260 Address: M-3, Block No. 51, Anupam Plaza-II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh. Email ID: satyendrasirp@gmail.com Name: Mr. Krishan Kumar Goyal Regd No.- IBBI/PA-001/IP-P00012/2016-17/10036 Address: A-147, Kamla Nagar, Central Bank Road, Agra-282002, Uttar Pradesh Email ID: kkgoyalca@rediffmail.com Name: Mr. Pranav Bansal Regd No.- IBBI/PA-001/IP-P02027/2020-21/13137 Address: 18B/PA-3, Panchwati, Near Sub Power House Crossing, Saheed Nagar, Opposite Garima Nursing Home, Agra-282001, Uttar Pradesh Email ID: jp.pranavbansal@gmail.com
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)WEB LINK: https://ibbi.gov.in/home/downloads (b)Please refer SI No 13

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court-II, has ordered the commencement of a Corporate Insolvency Resolution Process of the Kunal Structural Developers & Industries Private Limited on 23.05.2022.

The Creditors of Kunal Structural Developers & Industries Private Limited are hereby called upon to submit their claims with proof on or before 06.06.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No. 13 to act as Authorised Representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pramod Kumar Sharma
IP Regd. No.: IBBI/PA-002/IP-N00110/2017-18/10258
Interim Resolution Professional
Kunal Structural Developers & Industries Private Limited
(Under Corporate Insolvency Resolution Process)

Date: 25-05-2022
Place: New Delhi

पंजाब नैशनल बैंक Punjab National Bank

SHARE DEPARTMENT, BOARD & CO-ORDINATION DIVISION
PLOT No. 4, DWARKA SECTOR-10, NEW DELHI-110075
Email Id: hsd@pnbl.co.in, Tel # 011-28044857

PUBLIC NOTICE

Notice is hereby given that Share Certificate(s) of the Bank mentioned below has been reported lost/misplaced/stolen and the registered holder(s) thereof / claimant(s) thereto has requested for issue of duplicate share certificate(s):

Sr. No.	Name of Shareholder (s)	Folio No.	Certificate No.	Distinctive No. of Shares	No. of Shares
1.	HITASH KUMAR MAHAJAN JT-1 SULAKSHANA MAHAJAN	0134228	8211	6828991-6829490	500

In case any person has any claim in respect of the said shares/any objection(s) for the issuance of duplicate certificate(s) in favour of the above stated shareholder(s)/claimant(s), he/she/they should lodge their claim or objection within 15 days of the date of publication of this Notice. If within 15 days from the date hereof no claim is received by the Bank in respect of the said certificate(s), duplicate share certificate(s)/letter of confirmation will be issued. The public is hereby cautioned against dealing in any way with the above mentioned certificate(s).

For Punjab National Bank
(Ekta Pasricha)
Company Secretary

Date: 25.05.2022
Place: New Delhi

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Gujarat NRE Coke Limited – in Liquidation**PUBLIC NOTICE OF AUCTION**

Notice is hereby given by the undersigned to the public in general that the below mentioned assets and items owned by Gujarat NRE Coke Limited - in Liquidation ("GNCL"), is being sold 'via e-Auction' under the terms and conditions specified below. The sale is without any kind of warranties and indemnities.

Re-auction of unsold items/assets and its terms will be announced through the website of the corporate debtor and shall not be published in any newspaper. Potential Bidders are required to visit www.gujaratnrecoke.com to keep themselves updated regarding all such subsequent auction dates and time.

1 Auction Date and Time	Friday, June 10, 2022 from 11:00 AM to 5:00 PM. Each auction will have an unlimited extension of "5 minutes" i.e. the end time of the e-Auction will be extended by 5 minutes each time if bid is made within the last 5 minutes before the closure of the auction.
2 Assets / Items for Sale	Set of Power Plant Equipments (Collectively) of Gujarat NRE Coke Limited (in Liquidation) at Dhanwad, Kamataka, the details of which are available on the website www.gujaratnrecoke.com
3 Participating in the Auction	All interested buyers must adhere to the relevant and applicable Terms and Conditions or Process Memorandum (as the case may be) as specified on the website www.gujaratnrecoke.com
4 Last date for submission of EMD	05:00 PM on Thursday June 09, 2022
5 Inspection	To schedule inspection, please write to liquidator.gncl@decodersolvency.com with details requesting the same.

All interested bidders are advised to contact the undersigned only by email, by writing to liquidator.gncl@decodersolvency.com, no other modes of communication would be entertained.

Sumit Binani
Liquidator
IBBI Registration Number: IBB/I/PA-001/IP-N00055/2016-17/10025

Place: Kolkata
Date: 25.05.2022

FORM WIN 6
[See rule 7]
BEFORE THE HON'BLE
REGIONAL DIRECTOR,
NORTHERN REGION AT NEW DELHI.
IN THE MATTER OF
INTEGRATED TRANS LOG
DEVELOPMENT COMPANY LIMITED
(Company incorporated under
Companies Act, 1956)
COMPANY PETITION No. -
2/RD(NR)/361/Integrated Trans/2022
ADVERTISEMENT OF PETITION

Notice is hereby given that a petition for the summary winding up of the above-named company by the Regional Director at New Delhi was on the day of 4 April 2022 presented to the said Regional Director by the said company and that the said petition is directed to be heard before the Regional Director on the day of 10 June 2022.

Any contributory or other person desirous of supporting or opposing the making of an order on the said petition should send to the petitioner or his representative notice of his intention signed by him or his representative with his name and address so as to reach the petitioner or his representative not later than five days before the date fixed for the hearing of the petition and appear at the hearing for the purpose in person or by his representative. A copy of the petition shall be furnished by the undersigned to any creditor or contributory on payment of the prescribed charges for the same. Any affidavit intended to be used in opposition to the petition should be filed before the Regional Director and a copy served on the petitioner or his representative not less than five days before the date fixed for the hearing.

Sd/-
Yashwant Singh Chauhan
Representative of Petitioner Company
Registered address of the Company:
205, Vardhaman Plaza, Plot No. 3,
Sector - 6, Main market, Dwarka,
New Delhi, PIN: 110075, India
Contact No: +91-9988410727

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KUNAL STRUCTURAL DEVELOPERS & INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Kunal Structural Developers & Industries Private Limited
2. Date of incorporation of corporate debtor	26.06.2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2007PTC165199
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1st Floor, 5 Pusa Road, Near Karol Bagh Metro Station, New Delhi-110005
6. Insolvency commencement date in respect of corporate debtor	23.05.2022
7. Estimated date of closure of insolvency resolution process	19.11.2022 i.e. 180 days from insolvency commencement date
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pramod Kumar Sharma Regd. No. IBB/I/PA-002/IP-N00110/2017-18/10258
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: H. No.-16, Dusharath Kunj-B, West Arjun Nagar, Agra, Uttar Pradesh-282001 Email id: psharmakps@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: H. No.-16, Dusharath Kunj-B, West Arjun Nagar, Agra, Uttar Pradesh-282001 Email id: psharmakps@gmail.com; corp.kunalstructural@gmail.com
11. Last date for submission of claims	06.06.2022
12. Classes of creditors, if any, under clause (b) of sub-section (84) of section 21, ascertained by the interim resolution professional	On the basis of audited financial statements of the Corporate Debtor for the FY 2016-17 available on the Registrar of Companies, National Capital Territory of Delhi, and Haryana Portal, only one class of creditors i.e., the 'A' class/Investors under the Real Estate Project could be ascertained and thus, is being considered.
13. Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Name: Mr. Sateendra Sharma Regd. No. - IBB/I/PA-002/IP-N00737/2016-19/12260 Address: M-3, Block No. 51, Anupam Plaza-II, First Floor, Above Axis Bank, Sarany Plaza, Agra-282002, Uttar Pradesh. Email ID: sateendrasp@gmail.com
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Name: Mr. Krishan Kumar Goyal Regd. No. - IBB/I/PA-001/IP-P00012/2016-17/10036 Address: L-147, Kamla Nagar, Central Bank Road, Agra-282002, Uttar Pradesh Email ID: kkgoyalca@rediffmail.com
	Name: Mr. Pranav Bansal Regd. No. - IBB/I/PA-002/IP-P00027/2020-21/13137 Address: 18B-PA-3, Panchwati, Near Sub Power House Crossing, Sahved Nagar, Opposite Garima Nursing Home, Agra-282001, Uttar Pradesh Email ID: p.bansalbansal@gmail.com (a) WEB LINK: https://ibbi.gov.in/home/downloads (b) Please refer SI No. 13

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court-II, has ordered the commencement of a Corporate Insolvency Resolution Process of the Kunal Structural Developers & Industries Private Limited on 23.05.2022.

The Creditors of Kunal Structural Developers & Industries Private Limited are hereby called upon to submit their claims with proof on or before 06.06.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No. 13 to act as Authorised Representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pramod Kumar Sharma
IP Regd. No.: IBB/I/PA-002/IP-N00110/2017-18/10258
Interim Resolution Professional
Kunal Structural Developers & Industries Private Limited
(Under Corporate Insolvency Resolution Process)

Date: 25-05-2022
Place: New Delhi

TIJARIA POLYPIPERES LIMITED
REGD. OFF: SP-1-2316, RIICO INDUSTRIAL AREA, RAMCHANDRAPURA, SITAPURA EXTENSION, JAIPUR-302022
TELEFAX: 0141-2333722 EMAIL: INVESTORS@TIJARIA-PIPERES.COM CIN: L25209RJ2006PLC022828
EXTRACT OF STATEMENT OF AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31st MARCH, 2022 (Rs. In lakhs except EPS)

Sr. No.	Particulars	3 Months Ended 31.03.2022 (Audited)	Year Ended 31.03.2022 (Audited)	3 Months Ended 31.03.2021 (Audited)
1	Total Income from operations and others	1367.25	5510.41	2463.38
2	Net Profit/(Loss) for the period (before Exceptional and Extraordinary items and tax)	(753.14)	(2171.69)	(559.43)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(753.14)	(2171.81)	(559.74)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(753.14)	(2171.81)	(559.74)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(750.79)	(2169.46)	(551.42)
6	Paid-up equity share capital (face value of Rs. 10/- each)	2862.66	2862.66	2862.66
7	Earnings Per share of Rs. 10/- each (not annualised) Basis	(2.62)	(7.58)	(1.93)
	Diluted	(2.62)	(7.58)	(1.93)

Note:
1. The above financial results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 25th May, 2022.
2. Previous period figures have been regrouped/rearranged wherever considered necessary.
3. "As regard to Deferred Tax as per Ind AS-12 on "Income Taxes", there is a net deferred tax asset for the past years amounting to Approx. Rs. 3138.77 Lacs. As evidenced by the current year (FY 2021-22) financials, there is a swift turnaround in the "pipes" segment. The management is seriously contemplating the certainty and sustainability for the above said turnaround in the future, based on future profits projection being prepared, considering the business climate, orders on hand, tenders being filled, future capex, Current situation of Indian Economy due to COVID -19, past experience etc. Pending the above, as matter of prudence, the company has not recognised the said deferred tax asset."
4. The figures of the quarter ended March 31, 2022 are the audited figures between audited figures in respect of the full period of twelve months ending as at March 31, 2022 and the unaudited published year to date figures upto December 31, 2021, being the date of the end of the third quarter of the Financial Year.
5. Operating Segments: The Company primarily operates in two segments i.e. Pipes & Textiles. The products considered for each operating segments are: 1) Pipes includes HDPE, PVC pipe, irrigation system; 2) Textile includes Mink Blankets, Mask.
6. The above is an extract of the detailed format of quarterly/financial results filed with the stock exchange under Regulation 33 of SEBI (Listing Obligations and disclosure requirements), Regulations, 2015. The full format of the quarterly/financial results are available on the websites of the stock exchanges i.e. www.nseindia.com, www.bseindia.com and on the Company's website, www.tijaria-pipes.com.

For and on behalf of the Board
sd/-
Praveen Jain, Tijaria
(DIN: 00115002)
Whole Time Director

Place: Jaipur
Date: 25.05.2022

यूनियन बैंक Union Bank of India

Regional Office: 1st Floor, B.D.A. Complex, Priyadarshani Nagar, Bareilly (U.P.)-243122

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/ physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Sr. No.	Name & Address of the Borrower, Co-applicant & Guarantors	Description of the Immovable Secured Assets to be sold	Outstanding Amount as per Demand Notice Amount + Interest	Reserve Price	EMD Bid Increment Amount
1.	Borrowers: 1. Vineet Medical Hall, Prop. Vishnu Agarwal, 551, Sahukara, Bareilly Guarantors: 2. Mrs. Sangita Agarwal, 551 Sahukara, Teshli and District Bareilly., 3. Mr. Sanchit Kumar Agarwal -535 Sahukara Chatta Wali Gali, Teshli and District Bareilly. Branch : Main Branch, Bareilly, Mob.: 9838168760	Residential house situated at part of khasra 552 sahukara, Bareilly in the name of Sangeeta Agarwal w/o Late Shri Vineet Agarwal area:125.41 sq mtr, Bounded on the North: house of mannu agarwal and kapoor, Bounded on the South: Gali connected to Sahukara Fatak, Bounded on the East: Rasta Gali 6.0 ft wide and house of Sanjai, Bounded on the West: House of Vineet	Rs. 36,75,034.05 (Thirty Six Lakhs Seventy Five Thousand Thirty Four Rupees and Paise Five Only) + interest thereon.	Rs. 28.80 Lac. (Rs. Twenty Eight Lac & Eighty Thousand Only).	Rs. 2.88/- Lac (Rs. two Lac eighty eight thousand) 1 Lac
2.	Borrowers: 1. Mr. Abhishek Verma S/o Sri Anil Kumar, Add: H.No. 60 Bankey Ki Chowki, Near Asraf Khan Police Chauki Bareilly 243001, 2. Smt. Shradha Verma W/o Sri. Abhishek Verma, Add: H.No. 60 Bankey Ki Chowki, Near Asraf Khan Police Chauki Bareilly 243001 Branch : Main Branch, Bareilly, Mob.: 9838168760	Residential House Situated At part of Plot no 159,160 Part of Khasra No. 245 admeasuring Area 57.69 SQMT at Biharman Nagla Comrad HL Parwana Nagar Bareilly UP in the name of Mr. Abhishek Verma S/O Sri Anil Kumar and Smt. Shradha Verma W/O Sri Abhishek Verma, Bounded as : East: Rasta 9 Meter wide after which House of Ashok Maurya, West: Plot no. 159 and 160 Jut Smt. Munni Devi, North : Bakiya Plot Amjad Ali Khan Plot 159 and 160 ka Jut, South : Rasta 9 Meter wide after which Arazai kali Charan.	Rs. 17,57,891.40 (Rupees Seventeen Lac fifty seven thousand Eight hundred ninety one and forty paisa only)	Rs. 17.10 Lac. (Rupees Seventeen Lakh Ten Thousand only).	Rs. 1.71 Lac/- (Rupees One Lac seventy one thousand only) 1 Lac

Date of E-auction on 17.06.2022 at 12:00 PM to 4:00 PM.

TERMS AND CONDITIONS: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions :

- The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS".
- The particulars of Secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorised Officer, but the authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
- The Sale will be done by the undersigned through e-auction platform provided at the Website www.mstcecommerce.com on E-auction on 17.06.2022 at 12:00 PM to 4:00 PM. 4. For detailed term and conditions of the sale, please refer www.mstcecommerce.com or www.unionbankofindia.co.in, 5. For further details, Please contact above mentioned branch. 6. Last Date for submission of EMD-on or before the commencement of day of E-Auction.

Date : 26.05.2022 Place : Bareilly Authorised Officer, Union Bank

UNITED DRILLING TOOLS LIMITED

CIN : L29199DL1985PLC015796

REGD. OFFICE : 139 A, First Floor, Antriksh Bhawan, 22, Kasturba Gandhi Marg, New Delhi-110001
E-mail ID: compsect@udttd.com, Website: www.udttd.com Phone No. 0120-4213490, Fax No. 0120-2462674

STATEMENT OF AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31st MARCH, 2022

S. No.	Particulars	Standalone (₹ in Lacs, Except EPS)					Consolidated (₹ in Lacs, Except EPS)				
		Quarter ended		Year ended			Quarter ended		Year ended		
		31-Mar-22	31-Dec-21	31-Mar-21	31-Mar-22	31-Mar-21	31-Mar-22	31-Dec-21	31-Mar-21	31-Mar-22	31-Mar-21
		Audited	Unaudited	Audited	Audited	Audited	Unaudited	Audited	Audited	Audited	Audited
1	Total Income from Operations	4,006.04	4,614.26	4,737.56	16,641.73	14,650.06	4,002.16	5,274.97	-	17,599.73	-
2	Profit before Exceptional items and tax	1,113.31	1,918.95	502.87	7,164.22	3,913.97	1,022.55	1,933.81	-	7,147.01	-
3	Profit before Extraordinary items and tax	1,113.31	1,918.95	502.87	7,164.22	3,913.97	1,022.55	1,933.81	-	7,147.01	-
4	Profit Before Tax	1,113.31	1,918.95	502.87	7,164.22	3,913.97	1,022.55	1,933.81	-	7,147.01	-
5	Net Profit after Tax	810.85	1,304.20	416.60	5,035.51	3,269.84	717.12	1,310.18	-	5,002.92	-
6	Total Comprehensive Income for the period, net of tax	812.65	1,303.42	419.05	5,035.12	3,267.02	718.92	1,309.40	-	5,002.53	-
7	Paid-up Equity Share Capital (Face Value of Rs. 10/- each)	2,030.31	2,030.31	2,030.31	2,030.31	2,030.31	2,089.64	2,089.64	-	2,089.64	-
8	Other Equity	21,951.68	-	17,342.92	21,951.68	17,342.92	22,086.55	-	-	22,086.55	-
9	Earning Per Share (for Continuing Operations)										
(a)	Basic	4.00	6.42	2.06	24.80	16.09	3.44	6.27	-	23.94	-
(b)	Diluted	4.00	6.42	2.06	24.80	16.09	3.44	6.27	-	23.94	-

Notes:-

- The above Statement of Audited Standalone and Consolidated Financial Results for the quarter and year ended 31st March 2022, were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 25 May 2022. The said results along with the audit report of the Statutory Auditors are available on the website of BSE Limited (www.bseindia.com), National Stock Exchange of India Limited (NSE) (www.nseindia.com) and on the Company's website (www.udttd.com). The Standalone and Consolidated financial results have been prepared in accordance with the recognition and measurement principles of the Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013.
- The Board at its meeting held on 25 May 2022 considered and recommended a final dividend @ 6% i.e. 0.60 per equity share of Rs. 10/- each for the financial year 2021-22. The dates of the Book Closure for the entitlement of such dividend and Annual General Meeting shall be decided and informed in due course of time.

Place: Noida
Date : 25.05.2022

For United Drilling Tools Ltd.
Sd/-
Pramod Kumar Gupta
Managing Director

केनरा बैंक Canara Bank Regional Office- Mathura

E-AUCTION NOTICE

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Last Date & Time for receipt tender document : 10.06.2022 up to 5.00 PM
Date & Time of e-auction : 13.06.2022 from 11.30 AM to 12.30 PM

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditors, the Constructive/Physical (Strike) (Whichever is not applicable) possession of which has been taken by the Authorised Officer of Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" on 13.06.2022

Name & Address of Borrowers & Guarantors	Amount due as per notice	Description of Properties	Reserve Price EMD 10%
Borrower- 1) Sri Aman S/o Sri Rajendra Yadav, 2 Smt. Hemlata W/o Sri Aman, Add. of Both- 531, Nanee Puram, Mathura.	₹ 16,55,158.34 + Intt. & Other Expenses	Residential Property situated at East part of Plot No. 35, Khasra No. 5, Mauja Tantura inside Buddh Vihar Colony, Teh. & Distt. Mathura, Area- 93.64 Sq. Mtr., Property in the name of Sri Aman S/o Sri Rajendra Yadav, Bounded as: East- Rasta 20 Ft. Wide, West- House of Ishad at Plot No 35, North- House Pramod, South- Rasta 15 Ft. Wide.	₹ 17,36,000/- ₹ 1,73,600/-
Borrower- M/s Bankey Bihari Marble, Add.- Plot No. 2B, Navada Mathura, Partner- 1) Sri Sahab Singh S/o Sri Shiv Charan, Add.- 5, Ajay Nagar, Girdharpur, Krishna Nagar, Mathura, 2) Sri Raju S/o Sri Man Singh, Add.- 141, Charbagh, Girdharpur, Krishna Nagar, Mathura, Guarantor & Mortgage- Smt. Shanti Devi W/o Late Shiv Charan, Add.- Ajay Nagar Girdharpur, Krishna Nagar, Mathura.	₹ 12,74,357.45 + Intt. & Other Expenses	Land & Building Property at Plot No 12 & 11(Part), Mauja Girdharpur, inside Ajay Nagar Colony, Teh. & Distt. Mathura, Area- 292.63 Sq. Mtr., Property in the name of Smt. Shanti Devi W/o Sri Shrivcharan, Bounded as: East- Remaining Part of Plot No 11(bankey Lal), West- Plot Smt Kamla Devi, North- Plot Sri Digambar, South- Rasta 30 Ft. Wide.	₹ 82,21,800/- ₹ 8,22,180/-
Borrower & Mortgage- 1) Sri Deshraj S/o Sri Fateh Singh, 2) Smt. Doli Devi W/o Sri Deshraj, Add. of Both- 66 Nidhiwan Extension, Girdharpur, Mathura, Guarantor- Sri Damodar Singh S/o Sri Fateh Singh, Add.- Village Khanjira Bas Post Karahati, Distt. Mathura.	₹ 8,91,165.93 + Intt. & Other Expenses	Residential Property situated at North Part of Plot No. 66, Khasra No. 317 MI, Mauja Girdharpur, Inside Nidhiwan Extension Colony, Teh. & Distt. Mathura, Area- 50.16 Sq. Mtr., Property in the name of Sri Deshraj & Smt. Doli Devi, Bounded as: East- Rasta 20 Ft. Wide, West- Plot Vijaypal, North- Plot No 65, South- Plot No 67.	₹ 12,64,000/- ₹ 1,26,400/-
Borrower- M/s Govind Singh Contractor & Suppliers, Prop. Mr. Govind Singh Om Prakash, Add.- 15, RK Puram behind ATV, NH-2, Mathura, Mortgage & Guarantor- Smt. Son Devi u/r Sohni Devi W/o Sri Om Prakash Add.- Ajay Nagar Colony, Near Krishna Public School, Maholi, Mathura.	₹ 12,34,628/- + Intt. & Other Expenses	Residential property situated at Plot No15, Khasra No 635, Mauza Maholi Road, inside RK Puram Colony, Phase II, Teh. & Distt. Mathura, Area- 209.03 Sq. Mtr., Property in the name of Smt. Son Devi, Bounded as: East- Plot No-32A, West- Rasta 30 Ft. Wide, North- Plot No-14, South- Plot No-16.	₹ 27,62,600/- ₹ 2,77,000/-
Borrower- M/s Jai Gopal Traders, Prop. Sri Gopal Singh Rana S/o Sri Dugar Singh, Add.- GLA University Campus, Jait, Mathura, Proprietor & Mortgage- Sri Ramesh Chand Gautam, Smt. Rajeshwari Devi W/o Sri Gopal Singh Rana Add.- 31, Ram Nagar, Mathura Bangar, Post Krishna Nagar Mathura.	₹ 13,25,219.23 + Intt. & Other Expenses	Residential Property situated at Plot No.31, Mauja Keshopur Manoharpur, inside Ramnagar Extension, Teh. & Distt. Mathura, Area- 167.22 Sq. Mtr., Property in the name of Sri Gopal Singh S/o Sri Dugar Singh, Bounded as: East- Plot No-32, West- Plot No-30, North- Plot No-37, South- Rasta 30 Ft. Wide.	₹ 38,55,400/- ₹ 3,85,540/-
Borrower- M/s Keshav Dev Metal, Prop. Sri Motiram S/o Sri Triloki, Guarantor & Mortgage- Smt. Urmila Devi W/o Sri Motiram Add. of Both- Infront of Vanwari Wali Gali, 86 Om Nagar Colony, Krishna Nagar, Mathura.	₹ 12,62,348.12 + Intt. & Other Expenses	Residential Property situated at Part of Plot No.4A, Mathura Bangar, inside Om Nagar, Teh. & Distt. Mathura, Area- 83.61 Sq. Mtr., Property in the name of Smt. Urmila W/o Sri Motiram, Bounded as: East- Plot Devi Singh, West- Rasta 18 Ft. Wide, North- Plot No-3, South- Part of Plot No-4A.	₹ 17,06,000/- ₹ 1,70,600/-
Borrower- M/s Krishna Electro Platters, Prop. Sri Shiv Shankar Gautam S/o Sri Ramesh Chand Gautam, Add.- House No-9 Gali No-6, Janakpuri, Mathura, Guarantor- Sri Krishna Kant Gautam S/o Sri Ramesh Chand Gautam, Add.- H. No. E-18, Janakpuri, Maholi Road, Mathura, Guarantor & Mortgage- Smt. Son Dei Gautam W/o Sri Ramesh Chand Gautam Add.- H. No. E-18, Janakpuri, Maholi Road, Mathura.	₹ 35,97,978.42 + Intt. & Other Expenses	Residential Property situated at Plot No-18, Block-E, Kharsa No. 2354 MI (Old) & New Khasra No. 1243, Mauja Mathura Bangar, inside Janakpuri Block-E, Teh. & Distt. Mathura, Area- 209 Sq. Mtr., Property in the name of Smt. Son Dei Gautam W/o Sri Ramesh Chand Gautam, Bounded as: East- Plot No 19E Sri Hariom Sharma, West- Plot No 17E Sri Tejpal, North- Plot No 8E Sri Jawahar, South- Rasta 30 Ft. Wide.	₹ 46,48,000/- ₹ 4,64,800/-
M/s Krishna Metal, Prop.- Chandrapal S/o Manohar Singh, Add.- 56 Brij Dham Colony, Girdharpur, Mathura, Guarantor- Moti Ram S/o Triloki, Add.- 86, Om Nagar, Laxmi Nagar, Mathura & Pinki Devi W/o Chandrapal, Add.- 09, Brahmpur, Girdharpur, Mathura	₹ 7,06,068/- + Intt. & Other Expenses	1. Residential Property situated at part of Plot No.15, Mauja Girdharpur, inside Brijdham Colony, Teh	

आसपास दिल्ली

नई नीति के लिए बनाई गई अधिकारियों की समिति

हर पांच साल में होगी भवन के ढांचे की जांच

जनसत्ता संवाददाता नोएडा, 25 मई।

बहुमंजिला इमारतों के लिए ‘स्ट्रक्चरल आडिट पॉलिसी’ तैयार की जा रही है। प्रदेश में इस तरह की ये पहली नीति है। नोएडा प्राधिकरण की सीईओ रितु माहेश्वरी के मुताबिक इसके लिए तीनों प्राधिकरण, नोएडा, ग्रेटर नोएडा और यमुना एक्सप्रेस वे औद्योगिक विकास प्राधिकरण के एसीईओ स्तर के अधिकारियों की एक समिति बनाई गई है। जिसे तीनों प्राधिकरणों में लागू किया जाएगा। समिति बनने के बाद इसे बोर्ड बैठक में रखा जाएगा। वहां से अनुमोदन के बाद इसे शासन के पास अंतिम स्वीकृति के लिए भेजा जाएगा। स्ट्रक्चरल नीति में क्या क्या होगा, इसके लेकर बिल्डरों के साथ प्राधिकरण सीईओ की

समिति में होगी कई एजेंसियां

इस पैनल में सीबीआरआइ, आइआइटी रुड़की और आइआइटी दिल्ली जैसी एजेंसी होंगी। एओए इनमें से किसी एक को चुन सकता है।

वर्तमान में नक्शा मंजूर करने से पहले बिल्डर से प्राधिकरण स्ट्रक्चरल इंजीनियर का प्रमाणपत्र (सर्टिफिकेट) मांगाता है। इस प्रमाण पत्र की जांच प्राधिकरण आइआइटी से करता है।

बैठक हो चुकी है। बैठक में बिल्डरों की ओर से सुझाव दिए गए थे। इन सुझावों को नीति में शामिल किए गए है। जिसके तहत हर पांच साल बाद सोसायटी का स्ट्रक्चरल आडिट कराया जाएगा। गौरतलब है कि बिल्डर

नोएडा, ग्रेटर नोएडा

और यमुना एक्सप्रेस-वे

औद्योगिक विकास

प्राधिकरण के एसीईओ

अधिकारियों होंगे समिति

में शामिल।

परियोजना निर्माण के बाद प्राधिकरण में अधिभोग प्रमाण पत्र (कंपलीशन सर्टिफिकेट) के लिए अप्लाई करता है। इसके साथ उसे इमारत की ‘स्ट्रक्चरल आडिट रिपोर्ट’ लगानी होती है। यह रिपोर्ट पांच

पलैट खरीदारों के बीच बांटा

जाएगा आडिट का खर्च

पहले चरण में पांच साल बाद इमारत का स्ट्रक्चरल आडिट कराने की जिम्मेदारी संबंधित एओए को देने की तैयारी है। आडिट के दौरान कोई बड़ी लापरवाही मिलने पर बिल्डर की भी जिम्मेदारी तय की जाएगी। हालांकि आडिट पर आने वाले खर्च एओए यानी खरीदारों के बीच बांटा जाएगा। नोएडा में करीब 400 सोसायटी हैं। इसमें 18 निर्माणार्थीन हैं। इन सोसायटी में करीब 70 हजार प्लैट बने हैं, जिनमें करीब ढाई लाख लोग रहते हैं।

साल के लिए मान्य होती है। प्राधिकरण से सीसी जारी होने के बाद ही अब पांच साल गिने जाएंगे। इसके बाद सोसायटी के एओए को स्ट्रक्चरल आडिट कराकर अपनी रिपोर्ट प्राधिकरण में देनी होगी।

बिना प्रमाण पत्र के बिल्डर

ने दिया कब्जा

प्राधिकरण ने तीन दिन में मांगा जवाब

जनसत्ता संवाददाता

ग्रेटर नोएडा, 25 मई।

ग्रेटर नोएडा वेस्ट स्थित ईको विलेज–टू में दो बच्चों के शापट में गिरने की घटना से नाराज प्राधिकरण के सीईओ व मेरट मंडलायुक्त सुरेन्द्र सिंह के निर्देश पर प्राधिकरण की टीम ने मौके पर जाकर जांच की। प्रारंभिक जांच में पता चला है कि बिल्डर ने प्राधिकरण से कंपलीशन सर्टिफिकेट/ आक्यूपेंसी सर्टिफिकेट लिए बगैर ही प्लैट खरीदारों को कब्जा दे दिया है। सोसाइटी में बड़ी तादात में लोग रह रहे हैं। ग्रेटर नोएडा प्राधिकरण ने बिल्डर को नोटिस जारी कर तीन दिन में जवाब देने को कहा है। मंगलवार को ग्रेटर नोएडा वेस्ट स्थित सुपरटेक ईको विलेज टू के

ईको विलेज सोसाइटी के शापट में दो

बच्चों के गिरने का मामला

नक्शे से इतर बिल्डर ने किया निर्माण तो

होगी सख्त कार्रवाई: सीईओ

टावर नंबर बी-6 के नौवीं मंजिल से दो

बच्चे क्रिकेट खेलते समय शापट से नीचे

गिर गए। उनको गंभीर चोट आई है।

उनका निजी अस्पताल में इलाज चल रहा

है। इस घटना के चलते सीईओ ने

महाप्रबंधक परियोजना एके अरोड़ा, वरिष्ठ

प्रबंधक नियोजन सुधीर कुमार, वरिष्ठ

प्रबंधक ब्रह्म सिंह व प्रबंधक प्रभात शंकर

को मौके पर जांच करने के लिए भेजा।

टीम ने बुधवार दोपहर बाद घटनास्थल पर

जाकर मुआयना किया। जांच टीम ने

पति की हत्या के आरोप में पत्नी समेत दो गिरफ्तार

जनसत्ता संवाददाता

नई दिल्ली, 25 मई।

रणहौला थाना क्षेत्र में बीती 18 मई को एक व्यक्ति की हत्या उसकी पत्नी ने ही सुपारी देकर एक शख्स से करवाई थी। वारदात को अंजाम देने के बाद आरोपी और महिला ने पुलिस की आंखों में धूल झांकने के लिए झूठी कहानी बनाई। जिसमें उन्होंने कहा कि लूटपाट का विरोध करने पर उसके पति की हत्या कर दी गई। वहीं, छानबीन कर पुलिस ने हत्या के आरोप में चंद्रकला (28) और रणहौला निवासी जुम्मन (27) को गिरफ्तार किया है। दोनों की निशानदेही पर पुलिस ने सुपारी के तौर पर दिए गए रुपए में से 50

हजार रुपए और वे हथोड़ा बरामद किया है। पूछताछ में आरोपी महिला ने बताया कि उसका पति वीर बहादुर वर्मा (50) अक्सर मारपीट और झगड़ा करता था। इससे

छुटकारा पाने के लिए उसने हत्या की साजिश रची थी।

बाहरी जिला पुलिस उपायुक्त समीर शर्मा ने बुधवार को बताया कि वीर बहादुर वर्मा अपनी पत्नी के साथ दीप एंक्लेव, विकास नगर में रहता था। रणहौला थाना पुलिस को सूचना मिली थी कि चोरों ने लूटपाट का विरोध करने पर एक शख्स की हत्या कर दी है। जानकारी मिलते ही पुलिस की एक टीम मौके पर जा पहुंची। छानबीन करने पर पुलिस को पता चला कि एक शख्स खून से लथपथ बिस्तर पर पड़ा हुआ है। टीम उसे पास के डीडीयू अस्पताल लेकर

	मोसम			
<i>तापमान नोएडा</i>	गाजियाबाद	गुरुग्राम	फरीदाबाद	
अधिकतम	34.4	34.4	33.7	34.8
न्यूनतम	23.6	23.6	25.0	25.0
जनसत्ता, नई दिल्ली, 26 मई, 2022	4			

फर्जी दरोगा गिरफ्तार

दिल्ली पुलिस की वर्दी पहनकर रौब दिखाते हुए पकड़ा गया

जनसत्ता संवाददाता

नोएडा, 25 मई।

थाना फेस वन पुलिस ने बुधवार को दिल्ली पुलिस की वर्दी पहन एक फर्जी दरोगा को गिरफ्तार किया है। पुलिस का दावा है कि आरोपी सेक्टर 15 स्थित एक होटल के पास अपनी प्रेमिका पर रौब झाड़ रहा था। सूचना पर पहुंची पुलिस ने आरोपी को पकड़ लिया। पुलिस ने आरोपी के खिलाफ मुकदमा दर्ज कर उसे जेल भेज दिया है। थाना प्रभारी बीरेश पाल गिरी के मुताबिक बुधवार की सुबह एक सूचना मिली एक दरोगा सेक्टर 15 स्थित संगम होटल पर एक युवती पर चिल्ला रहा है। मौके पर पहुंची पुलिस को देखकर आरोपी वहां से जाने लगा। पुलिस ने उसे पकड़कर उससे पूछताछ

की तो आरोपी फर्जी दरोगा निकला। आरोपी ने दिल्ली पुलिस की वर्दी पहनी हुई थी। जिस पर आरोपी रौब झाड़ते हुए चिल्ला रहा था वह उसकी प्रेमिका थी। पूछताछ के दौरान आरोपी की पहचान राहुल निवासी जनपद पानीपत हरियाणा के रूप में हुई है। उसके पास से दिल्ली पुलिस के दरोगा की दो वर्दी और दिल्ली पुलिस के फर्जी आईकार्ड आदि बरामद किए गए हैं।

होटल में कमरा लेकर रुका था
पुलिस ने बताया कि आरोपी होटल पर कमरा लेकर रुका था। वहां उसने अपनी प्रेमिका को मिलने बुलाया था। इस बीच उनके बीच कुछ विवाद हो गया। जिसके बाद आरोपी अपनी प्रेमिका पर चिल्लाते हुए रौब झाड़ने लगा।

सफदरजंग अस्पताल से लापता बच्ची को पुलिस ने परिजनों से मिलवाया

जनसत्ता संवाददाता

नई दिल्ली, 25 मई।

सफदरजंग अस्पताल में बुधवार को अपने माता-पिता के साथ आई पांच साल की मासूम बच्ची नाजिया अचानक से लापता हो गई। सूचना मिलने पर सफदरजंग एंक्लेव थाना पुलिस ने परिजनों के साथ मिल कर बच्ची की खोज शुरू कर दी। इसी दौरान बच्ची भूमिगत तल पर बने ओपीडी के पास मिल गई।

दक्षिणी पश्चिमी जिला पुलिस उपायुक्त मनोज सी ने बताया कि जौगा बाई बटला हाउस जामिया नगर निवासी मोहम्मद इरफान अपनी पत्नी और दो बच्चों के साथ सफदरजंग अस्पताल आए थे। सुबह करीब 9 बजे इरफान सफदरजंग अस्पताल के ओपीडी ब्लॉक में पंजीकरण के लिए कतार में लगे थे। इसी दौरान उनकी पांच साल की बेटी नाजिया अचानक गायब हो गई। उन्होंने बच्ची की काफी तलाश की, लेकिन पता नहीं चल सका। वहीं अस्पताल में काफी भीड़ था। तुरंत सफरदजंग एंक्लेव पुलिस को सूचना दी। उसके बाद तुरंत अस्पताल कर्मचारी व पुलिसकर्मचारियों ने बच्ची की तलाश शुरू कर दी।

खून में मौजूद प्लेटलेट से कैंसर की मौजूदगी का पता चलेगा

गई। जहां चिकित्सकों ने उसे मृत घोषित कर दिया। पुलिस ने हत्या का मामला दर्ज कर जांच शुरू कर दी। इसी दौरान पुलिस को उसकी पत्नी के बयान पर शक हुआ। शख्ती से पूछताछ करने पर पता चला कि चंद्रकला ने आरोपी के साथ मिलकर अपने पति की हत्या की। साजिश रची थी। चंद्रकला ने जुम्मन को इस काम के लिए डेढ़ लाख रुपए और एक हथोड़ा भी दिया था। जांच पड़ताल के दौरान चंद्रकला ने आरोप लगाया कि उसके पति के विवाहेतर संबंध थे। साजिश के मुताबिक हत्या को 18 मई को उस समय अंजाम दिया गया था, जब महिला का पति सो रहा था, तभी जुम्मन ने उस पर हथोड़ा से हमला किया था।

प्रप्रए सार्वजनिक उद्घोषणा (भारतीय दिवाला तथा दिवालिग्य मंडल (कॉर्पोरेट व्यक्तियों के लिए दिवाला प्रस्ताव बक्री) ब्रिचमन, 2016 के ब्रिचमन 6 के अंतर्गत) कुणाल स्ट्रक्चरल डेवलपमेंट्स एंड इंडस्ट्रीज प्राइवेट लिमिटेड के क्रेडिटर्स के ध्यानार्थ	
संबंधित विवरण	
1. कॉर्पोरेट ऋणभाहक का नाम	कुणाल स्ट्रक्चरल डेवलपमेंट्स एंड इंडस्ट्रीज प्राइवेट लिमिटेड
2. कॉर्पोरेट ऋणभाहक के निगमन को तिथि	26.06.2007
3. वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणभाहक निर्माण/पंजीकृत है	कमनी रजिस्ट्रार - दिल्ली
4. कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणभाहक का सीमित देयता पहचान संख्या	U45400DL2007PT1C5199
5. कॉर्पोरेट ऋणभाहक के पंजीकृत कार्यालय तथा प्रधान कार्यालय का (यदि कोई हो) पता	पंजीकृत कार्यालय: 1 लो मंजिल, 5 पूरा रोड, करोल बाग मेट्रो स्टेशन के पास, नई दिल्ली-110005
6. कॉर्पोरेट ऋणभाहक के संदर्भ में दिवाला आरंभ होने को तिथि	23.05.2022
7. दिवाला प्रस्ताव प्रक्रिया के समन्वय को अनुमति मिली तिथि	19.11.2022 अर्थात इलान्सकी शुरु होने को तालाब से 180 दिन
8. अंतर्गत प्रस्ताव व्यवसायी का नाम, पंजीकरण संख्या को अंतर्गत प्रस्ताव व्यवसायी के रूप में कार्यरत है	प्रमोद कुमार शर्मा रजि. नं. IBBI/IPA-002/IP-NO0110/2017-18/10258
9. बॉर्ड में क्या पंजीकृत, अंतिम प्रस्ताव व्यवसायी का पता एवं ईमेल:	ता. हाउस नंबर 16, दशरथ कुंज-बी, ब्रेट अर्जुन नगर, आगरा उपार प्रदेश-282001. मेल आईडी: pksharmafacs@gmail.com
10. अंतर्गत प्रस्ताव व्यवसायी के साथ पचाचार के तिथि प्रयुक्त होने वाला पता तथा ईमेल	ता. हाउस नंबर 16, दशरथ कुंज-बी, ब्रेट अर्जुन नगर, आगरा उपार प्रदेश-282001. मेल आईडी: pksharmafacs@gmail.com cirp.kunalstructural@gmail.com 06.06.2022
11. दावे जमा करने की अंतिम तिथि	कमनी रजिस्ट्रार, राष्ट्रीय राजधानी क्षेत्र दिल्ली और हरियाणा पोस्टल पर उपलब्ध तिथिबर्ष 2015-16 के लिए कॉर्पोरेट देयदार के लेखा परीक्षण वित्तीय विवरणों के आधार पर, लेनदारों का केवल एक वर्ष यानी रिचल एंस्ट्रेट परियोजना के तहत आवंटित/निशुल्क निर्धारित किए जा सकता है और इस प्रकार, विचारार्थ है।
12. अंतर्गत प्रस्ताव व्यवसायी द्वारा सुनिश्चित किया गया धारा 21 की उप-धारा (6ए) के पद्वथ (बी) के अंतर्गत, क्रेडिटर का वर्ग, यदि कोई हो	रजि. नं. IBBI/IPA-001/IP-P00012/2016-17/10036 ता. ए-147, कमला नगर, सेक्टर बस रोड, आगरा-282002. उपार प्रदेश। ईमेल आईडी: kkgoyalca@rediffmail.com नाम: श्री. प्रभाव बंसल रजि. नं. IBBI/IPA-001/IP-P02027/2020-21/13137 नगर, गॉर्गा नर्सिंग होम के सामने, आगरा-282001, उपार प्रदेश। ईमेल आईडी: pr.phanavbansal@gmail.com
13. किसी वर्ग में क्रेडिटर्स के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के अतिरिक्त पचाचार किये गये दिवालियापन व्यवसायीों का नाम (एत्येक वर्ग से तीन नाम)	नाम: श्री. सत्येंद्र शर्मा रजि. नं. IBBI/IPA-002/IP-NO0737/2018-19/12260 ता. एम-3, ब्लॉक नंबर 51, अनुपल पंचा-द्वितीय, पहली मंजिल एक्सिस बैंक के ऊपर, संजय प्लेस, आगरा-282002, उपार प्रदेश ईमेल आईडी: satyendrasrip@gmail.com नाम: श्री. किरण कुमार शर्मा रजि. नं. IBBI/IPA-001/IP-P00012/2016-17/10036 ता. ए-147, कमला नगर, सेक्टर बस रोड, आगरा-282002. उपार प्रदेश। ईमेल आईडी: kkgoyalca@rediffmail.com नाम: श्री. प्रभाव बंसल रजि. नं. IBBI/IPA-001/IP-P02027/2020-21/13137 नगर, गॉर्गा नर्सिंग होम के सामने, आगरा-282001, उपार प्रदेश। ईमेल आईडी: pr.phanavbansal@gmail.com
14. (अ) संबंधित प्रश्न, तथा (ब) प्राधिकृत प्रतिनिधियों का विवरण उपलब्ध है:	(ए) वेब लिंक: https://ibbi.gov.in/home/downloads (बी) कृपया अ. क्र. 13 देखें

एलएडरार सुनिश्चित किया जाता है कि, राष्ट्रीय कमनी कर्षी अधिधरण, नई दिल्ली केन, कोर्ट-II ने 23.05.2022 को **कुणाल स्ट्रक्चरल डेवलपमेंट्स एंड इंडस्ट्रीज प्राइवेट लिमिटेड** के क्रेडिटरों को निर्देश दिया जाता है की, प्रसिद्धि नं. 10 में वर्णित पत्र के अतिरिक्त प्रस्ताव व्यवसायीों के पत्र 06.06.2022 तक या उसके पूर्व अपने दावे का प्रमाण जमा करें। कर्णालियल एंस्ट्रेट्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते है. अन्य सभी क्रेडिटरों व्यतिरिक्त, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।

धर्षिणी क्र. 12 में वर्णित वर्ग से संबंधित कर्णालियल क्रेडिटर, कोई संशे में वर्ग के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रसिद्धि संख्या 13 में सूचीबद्ध तीन दिवाला सेक्टरों में से अधिकृत प्रतिनिधि को अपनी पक्षर का संकेत देना। दावे का तालत अथवा प्रामक प्रमाण जमा करने पर दर्शित किया जा सकता है।

हस्ताक्षर:-

तिथि: 25.05.2022
स्थान: नई दिल्ली
आयपी पंजीकरण क्र. - IBBI/IPA-002/IP-NO0110/2017-18/10258
अंतिम प्रस्ताव पेशक- कुणाल स्ट्रक्चरल डेवलपमेंट्स एंड इंडस्ट्रीज प्राइवेट लिमिटेड (कॉर्पोरेट दिवालिया प्रस्ताव प्रक्रिया के तहत)